GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2704 ANSWERED ON:26.08.2013 ENCROACHMENTS ON NATIONAL PARKS Singh Shri Ratan;Tudu Shri Laxman

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any proposal for maintenance of records regarding encroachment on National parks in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government for formulating strategy against the encroachment on National Parks without maintaining the records?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a), (b) &(c) Management of Protected Areas including prevention of encroachment in Protected Areas is the responsibility of the concerned State/UT Governments. The details of encroachment in Protected Areas are not compiled at the level of Central Government.

(d) Encroachments in Protected Areas are punishable under the provisions of the Wild Life (Protection) Act, 1972, the Indian Forest Act, 1927 and under the orders of Hon'ble Supreme Court issued from time to time. Moreover, under the Centrally Sponsored Schemes 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant', the Government of India provides technical and financial assistance to the State Governments for undertaking various activities in Protected Areas including those aimed at protection, boundary consolidation and prevention of encroachments.